

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(Exercising powers of Adjudicating Authority under
the Insolvency and Bankruptcy Code, 2016)**

CP (IB) No. 312/Chd/Hry/2019

**Under Section 9 of Insolvency and
Bankruptcy Code, 2016.**

In the matter of :

Collegedunia Web Private Limited,
having its registered head office at 30 B,
Ayodhya Enclave, Sector 13, Rohini,
New Delhi-110085 ...Petitioner/Operational Creditor

Vs.

Moonshine E-Services Private Limited,
having its registered office at Plot No. 375,
Udyog Vihar, Phase-II, Gurugram-122016,
Haryana. ...Corporate Debtor/Respondent

Order dated: 07.10.2019

**Coram: Hon'ble Mr. Ajay Kumar Vatsavayi, Member (Judicial)
Hon'ble Mr. Pradeep R. Sethi, Member(Technical)**

For the Applicant : Ms. Salina Chalan, Advocate.

For the Respondent : None.

ORDER

Ms. Salina Chalan, Advocate appears for the petitioner and seeks leave of this Tribunal to withdraw the instant petition as the party has already settled the dispute. In view of the submission made by the learned counsel for the petitioner, the CP is dismissed as withdrawn.

Sd/-
Pradeep R. Sethi
Member (Technical)

Sd/-
(Ajay Kumar Vatsavayi)
Member (Judicial)

October 07, 2019
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